

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**Appeal No. 564/252/ND/2018**

M/s. Dholiya Sales Pvt. Ltd.  
Vs.  
Registrar of Companies

...Appellant  
...Respondent

**Under Section:** Section 252.

**Order delivered on 12.06.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant

Mr. Ayush Gupta, PCS & Ms.  
Monika Gupta, CS

For the Respondent  
Stg. Counsel for ITD

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Mr. Puneet Rai Gupta, Adv.

**ORDER**

Ld. CS for the appellant states that they have received the reply from the Income tax. But ROC has not filed reply. ROC is given last chance to file their reply before the next date of hearing with the coy in advance to the other side. For further consideration on 25<sup>th</sup> July, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**